

09-7-96

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. S. Das Gupta, A.M.

We are informed that OA No.1078/95 has been finally heard and orders reserved. Since this contempt petition has been filed against non-compliance of the interim order, we consider it appropriate to direct ~~that~~ CCA No.7/96 ~~will~~ be listed for hearing after disposing of the OA No.1078/95. Learned counsels for the parties shall inform as soon as decision is rendered in the OA so that a date may be fixed for hearing of the CCA No.7/96.

WL
A.M.

B.C.
V.C.

at

Dube/

mt. 2697(96) dated
for orders on 18-12-96.
submitted.
In compliance of order
of S.C. at no. 96
finally disposed off on
30-10-96 and furnished
copy to the parties.
Pleadings are complete.
Submitted this copy with
OA 1078/95.
10-12-96

13-12-96 Hon. Mr. Justice B.C. Saksena, V.C
Hon. Mr. S. Das Gupta, A.M.

Since OA No. 1078/95 has been finally dismissed by an order dated 30-10-96, thus contempt petition which alleged non-compliance with the interim order passed in the said OA calls for no further orders. The contempt petition is accordingly dismissed. The notices issued to the respondents are discharged.

WL
AM

B.C.
V.C.